

অসম  ৰাজপত্ৰ

सत्यमेव जयते

THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

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No. 446 Dispur, Thursday, 31st October, 2013, 9th Kartika, 1935 (S.E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT :: : LEGISLATIVE BRANCH

NOTIFICATION

The 31st October, 2013

No. LGL.11/2008/45.- The following Act of the Assam Legislative Assembly which received the assent of the President is hereby published for general information.

ASSAM ACT NO. XXIV OF 2013

(Received the assent of the President on 18th October, 2013)

THE REGISTRATION (ASSAM AMENDMENT) ACT, 2013

AN
ACT

further to amend the Registration Act, 1908, in its application to the State of Assam.

Preamble

Whereas it is expedient further to amend the Registration Act, 1908, hereinafter referred to as the principal Act, in its application to the State of Assam;

Act No.
XVI of
1908.

It is hereby enacted in the Sixty-fourth Year of the Republic of India as follows:-

Short title,
extent and
Commencement

1. (1) This Act may be called the Registration (Assam Amendment) Act, 2013.
- (2) It extends to the whole of Assam.
- (3) It shall come into force at once.

Insertion of
new section
78A

2. In the principal Act, after the existing section 78, the following new section 78A shall be inserted, namely:-

“Power to reduce
or remit fees

78A. The State Government may, if in its opinion it is necessary in the public interest so to do, by order published in the Official Gazette, reduce or remit the fees payable in respect of any of the matters enumerated in clauses (a) to (i) of section 78, either generally or for any particular class of cases and in respect of persons generally or of any particular class or classes of persons, or in respect of any particular class or classes of instruments.”

MOHD. ABDUL HAQUE,

Commissioner and Secretary to the Govt. of Assam,
Legislative Department, Dispur.